GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2004 ANSWERED ON 11TH DECEMBER, 2025

COMPENSATION TO FARMERS IN UTTAR PRADESH

2004. SHRI PUSHPENDRA SAROJ: MS IQRA CHOUDHARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of farmers in Uttar Pradesh whose land was acquired for National Highway projects during the last five years and are still awaiting compensation, classified by project;
- (b) the total value of compensation payments pending, classified by project especially in Kaushambi and Saharanpur Parliamentary Constituencies;
- (c) whether any reviews have identified the key reasons for pendency such as administrative delays, land record disputes or valuationrelated issues especially in Kaushambi and Saharanpur Parliamentary Constituencies, if so, the details thereof; and
- (d) the steps being taken by the Government to expedite compensation disbursement, strengthen mechanisms for dispute resolution and prevent hardship to affected farmers and delays in project execution?

ANSWER THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) In the last five years (as on 30.11.2025), a total of 2,08,999 landowners have been awarded the compensation for National Highways Authority of India (NHAI) projects in Uttar Pradesh and 37,247 landowners are yet to receive the compensation.
- (b) The land acquisition for the National Highways project is a continuous process and the Competent Authority for Land Acquisition (CALA) is responsible for the preparation of the awards. However, there remains a time lag between award and disbursement which may be delayed if the award is challenged under law. Compensation to the tune of Rs. 66.81 crores and Rs. 60.34 crores against land acquisition for NHAI projects is pending for disbursement in the Districts of Kaushambi and Saharanpur respectively.
- (c) The progress of NH projects, including land acquisition, is regularly monitored by the Government at various levels. The key land acquisition challenges are outdated land records, disputed ownership, and delays in the revision of circle rates.
- (d) The Government has shifted to the BhoomiRashi portal integrated with Public Finance Management System (PFMS) for online direct payment of compensation to the land-owners.

To expedite the dispute resolution mechanism, the notification for the appointment of the Arbitrators (on recommendation of the State) is done through BhoomiRashi Portal. Further, to enhance the transparency, the portal is also integrated with Aadhar database.
